

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION No. 51

Dated Guwahati, the 20th September, 2010

All concerned Courts in the States of Assam, Nagaland, Meghalaya, Manipur and Arunachal Pradesh are hereby directed to implement the provisions of law as provided under Section 167 and 436A Cr.P.C. in letter and spirit and to release all the under trial prisoners, who are legally entitled to get the benefit of aforesaid provisions. However, this direction may be subject to the condition that it is open for each one of the States to place before the concerned Court that the case of a particular prisoner shall be treated as an exception falling U/S 436A. The State shall not only place such appeal but place all such materials to the satisfaction of such court to establish that it is an exceptional case.

By Orders,

Sd/- P.K. Saikia,

REGISTRAR GENERAL

Memo No. HC. III - 05/2010/ 4374-90 /G Dated 20th September, 2010